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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF DECEMBER, 2000

Original Application No.1093 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Ms.Sushma Arora,D/o Shri K.Arora
R/o C-9, Kendriya Vidyalaya Campus
Air Force, Bareilly.

... Applicant

(By Adv: Shri K.K.Mishra)

Versus

1. The Union of India through
Air Officer Commanding, Air Force
Station, Bareilly, acting as Chairman
Kendriya Vidyalaya, Bareilly.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Hathi Barkala, Shaliwala, Dehradun.
3. The Principal, Kendriya Vidyalaya
Air Force, Bareilly.
4. Mr.S.K.Saxena, Vice Principal
Kendriya Vidyalaya, Air Force
Station, bareilly.
5. Mrs. Rekha Sharma, Trained Graduate
Teacher, kendriya Vidyalaya,
Air Force Station, Bareilly.

... Respondents

(By Adv: Shri V.K.Singh)

O R D E R(Oral)

(By Hon.mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of A.T.Act 1985 applicant has challenged the order of transfer dated 8.8.2000 by which applicant who is serving as Teacher in Kendriya Vidyalaya,Bareilly has been transferred to Dharchula in the district of Pithoragarh. Learned counsel for the applicant has moved M.A.6641/2000 praying that this Tribunal may direct the respondent no.2 to decide the representation of the applicant which was filed by her on 22.9.2000.

...p2

5
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Shri V.K.Singh learned counsel for the respondents has no objection in giving such a direction. Considering the facts and circumstances this OA is disposed of finally with the direction to the respondent no.2 to consider and decide the representation of the applicant within a period of one month from the date a copy of this order is filed before him. The learned counsel for the applicant has submitted that the copy of this order shall be filed within ten days. To avoid delay, a copy of the representation may be filed alongwith the copy of this order.

The learned counsel for the applicant has also prayed that till the decision of the representation statusquo directed by this court on 29.9.2000 may be maintained.

Shri V.K.Singh on the other hand submitted that applicant was ree relieved same day on which date the impugned order of transfer was passed. Be that as it may, as the order of statusquo directed by this Tribunal is operating till date it is directed that for a period of six weeks or till the representation is decided by a reasoned order, whichever is earlier, the statusquo shall be continued.

There will be no order as to costs.


VICE CHAIRMAN

Dated: 12.12.2000

Uv/